

**IN THE INCOME TAX APPELLATE TRIBUNAL
“SMC” BENCH, AGRA**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER &
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

**ITA No. 64 & 65/Agr/2024
(Assessment Year 2012-13)**

Vikram Singh 17, Asroli Nagla, Balev Asroli Etah UP 207001	Vs.	ITO, Ward 4(3)(2) Income Tax Office, Railway Road, Etah Uttar Pradesh 207001
स्थायीलेखासं./जीआइआरसं./PAN/GIR No: AOYPV9359P		
Appellant	..	Respondent

Appellant by :	Prathna Jalan, CA
Respondent by :	Sh. Shailender Shrivastava, SR. DR

Date of Hearing	12.02.2025
Date of Pronouncement	12.02.2025

ORDER

PER BENCH:

These two appeals involve single assessee herein Sh. Vikram Singh.
All other relevant details thereof are as under:

Sr. No.	Appeal No./A.Y.	Assessee	Respondent	Order appealed against
1.	64/Agr./2024 A.Y. 2012-13	Vikram Singh	ITO, Ward 4(3)(2)	CIT(A)NFAC, Delhi, DIN & order No. ITBA/NFAC/S/250/2023-24 /1058908066(1)

				dated 20.12.2023, in proceeding u/s 271(1)(c)
2	65/Agr/2024 A.Y. 2012-13	Vikram Singh	ITO, Ward 4(3)(2)	CIT(A)NFAC, Delhi DIN & order No. ITBA/NFAC/S/250/2023-24 /1058907756(1) dated 20.12.2023, in proceeding u/s 147 r.w.s. 144

2. It emerges at the outset that the assessee has opted for settlement of dispute in the instant appeals under 'The Direct Tax Vivad se Vishwas Scheme, 2024'. The copies of Form-1 have been placed on record. The learned AR accordingly seek withdrawal of these appeals.

3. Learned department representative submits that he has no objection to the instant withdrawal prayer per se. Ordered accordingly.

4. This assessee's twin appeals ITA Nos. 64 & 65/Agr./2024 are dismissed as withdrawn subject to all just exceptions.

Order pronounced in the open court on 12.02.2025

Sd/-
(Manoj Kumar Aggarwal)
ACCOUNTANT MEMBER

Sd/-
(Satbeer Singh Godara)
JUDICIAL MEMBER

Dated 12.02.2025

PS: Rohit/Subodh, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR